

**IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH BENCH**

**COURT No.1**

*(through hybrid mode)*

**ITEM No. 116**

**Company Appeal No. 1/Chd/Hry/2023**

**IN THE MATTER OF:-**

Badri Vishal Consultants Pvt. Ltd.

...Petitioner

Versus

ROC, NCT of Delhi & Haryana

...Respondent

**Under Section: 252(1), CA 2013**

Due to paucity of time, the matter could not be taken up today, hence the matter is adjourned to 14.08.2024.

14.06.2024  
Tanvi

Sd/-  
Court Officer